

MCRC-12260-2025

# IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

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#### **BEFORE**

# HON'BLE SHRI JUSTICE PREM NARAYAN SINGH ON THE 2<sup>nd</sup> OF MAY, 2025

# MISC. CRIMINAL CASE No. 12260 of 2025

### **SAHID**

Versus

# THE STATE OF MADHYA PRADESH

Appearance:

Shri Abhay Saraswat - advocate for the petitioner [P-1].

Ms. Neelu Khetra appearing on behalf of Advocate General.

#### **ORDER**

This is third application has been filed on behalf of the applicant for grant of temporary bail under Section 439 of CrPC, as he is arrested in relation to FIR/Crime No.64/2022, registered at Police Station-Ringnod District-Ratlam (MP) for offence punishable under Sections 8/15 and 29 of NDPS Act and under Section 467, 468, 201 of IPC. The applicant is in custody since 15.12.2023. Earlier, bail applications were dismissed as withdrawn.

- 2. Learned counsel for the applicant has submitted that the applicant has sought the temporary on the ground of ailment of his mother since his mother is fall down. The applicant is ready to furnish cash security of Rs.1,00,000/- Therefore, counsel prayed that the applicant be enlarged on temporary bail.
- 3.Learned counsel for the State has opposed the prayer. However, the factum of documents of mother of the applicant has been verified.
- 4. In view of the aforesaid submissions, this Court is inclined to allow the present temporary bail application for a period of 45 days from the date of his release.

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5. It is directed that the applicant be enlarged on temporary bail for 45 days upon his furnishing cash security of Rs.1,00,000/- as well as personal bond in the sum of Rs.1,00,000/- (Rupees One Lakh Only) with two sureties of Rs.50,000/- each in the like amount to the satisfaction of the trial Court. He shall abide by all the conditions

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enumerated under Section 480(3) of BNSS.

6. It is made clear that after having been completed the aforesaid period, the

applicant may surrender before the Trial Court, failing which the concerned trial Court

is having liberty to arrest the applicant in accordance with law.

7. On being surrender after completion of the aforesaid period, the amount of

security of Rs. One Lakh shall be returned to the applicant.

Certified copy as per rules.

(PREM NARAYAN SINGH) JUDGE

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